

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 6/RP/2013**

**in**

**Petition No. 184/2009**

**Coram:**

**Shri V.S Verma, Member**

**Shri M.Deena Dayalan, Member**

**Date of Hearing: 13.8.2013**

**Date of Order: 26.8.2013**

**In the matter of**

Review petition against Order dated 3.9.2012 and Corrigendum dated 2.4.2013 in Petition No 184 of 2009 in the matter of approval of revised fixed charges of Talcher Thermal Power Station (460 MW) for the period 2004-09 due to additional capital expenditure incurred during 2007-08 and 2008-09.

**And in the matter of**

NTPC Ltd., New Delhi

...**Petitioner**

Vs

GRIDCO Ltd.

...**Respondents**

**Parties present**

1. Shri Ajay Dua, NTPC
2. Shri Shailendra Singh, NTPC
3. Shri Bhupinder Kumar, NTPC
4. Shri Shyam Kumar, NTPC
5. Shri Rohit Chhabra, NTPC
6. Shri Rajnish Bhagat, NTPC
7. Shri Shilpa Agrawal, NTPC
8. Shri Y. R. Dhingra, NTPC

**ORDER**

This application has been made by the petitioner, NTPC Ltd., for review of order dated 03.09.2012 in Petition No. 184 of 2009, whereby the Commission had approved the tariff of Talcher Thermal Power Station hereinafter referred to as the "generating station") (460 MW) for the period 2004-09 considering the capital cost of ₹87199.84 lakh as on 31.3.2009. Subsequently, vide (Corrigendum) order dated 2.4.2013 the tariff approved vide above order was modified, on account of rectification of certain clerical errors, considering capital cost of ₹87243.78 lakh as on 31.03.2009.

2. The petitioner has sought review of the said order dated 03.09.2012 on the following issues, namely –

- (a) Disallowance of Notional IDC on account of repayment through internal resources prior to capitalization;
- (b) Disallowance of initial capital spares in the historical capital cost for the purpose of IWC calculation;

3. Heard the representative of the petitioner.

**Condonation of delay**

4. The petitioner has prayed for condonation of delay in filing the review petition and has submitted that due to want of back up calculation sheets, it could not finalize the issues arising out of order date 3.9.2012. It has also submitted that the matter was brought to the notice of the Commission by letter dated 25.10.2012 and therefore the consequential delay in filing the review petition may be condoned. We have examined the matter. The Commission by its order dated 3.9.2012 had determined the tariff of generating station for the period 2004-09. Subsequently, after rectification of certain calculation errors, the tariff determined by order dated 3.9.2012 was revised by order dated 2.4.2013. Since the supply of back-up calculation papers was made after rectification of calculation errors, we accept the prayer of the petitioner and accordingly condone the delay in filing the review petition.

5. Admit. Issue notice.

6. The petitioner is directed to serve copy of the application along with this order on the respondents, latest by 3.9.2013. The respondents may file their replies on or before 12.9.2013 with advance copy to the petitioner, who shall file its rejoinder, if any, by 17.9.2013.

7. Matter to be listed for hearing on 24.9.2013

*Sd/-*  
**[M.Deena Dayalan]**  
Member

*Sd/-*  
**[V.S.Verma]**  
Member